

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.565 of 2020

IN THE MATTER OF:

Prashant Goyal **...Appellant**
Suspended Director, Baldeo Metals Pvt. Ltd.

Versus

Tata Capital Financial Services Ltd. & Anr. **...Respondents**

For Appellant: **Shri Gaurav Srivastava, Advocate**

For Respondents: **Shri Savyasachi K. Sahai, Advocate (R-1)**
Shri Prabhat Ranjan Singh, (IRP – R-2)

O R D E R
(Virtual Mode)

14.12.2020 Counsel for Appellant states that he is not feeling well and wants to go for Covid Test. On last occasion also, similar grounds were taken that staff has tested positive for Covid and access to office is not possible. We had adjourned the matter on last occasion. In spite of opportunities given earlier, written submissions have not been filed.

This cannot go on. Still, we give one last opportunity. On next date, the matter should be argued. The Appellant will make alternative arrangements to ensure the matter is argued, in case learned Counsel Shri Gaurav Srivastava is unable to conduct the matter.

Appellant may file written submissions as directed earlier within two weeks.

List the Appeal 'for admission (after Notice)' on 21st January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md